

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

GOVERNMENT ORDER NO. :- 14101 – JK (LD) of 2024

DATED :- 06 - 08 - 2024

Sanction is hereby accorded to the appointment of Ms. Neelofar, Technical Officer to SE (Hyd) Srinagar as Officer In-charge Litigation (OIC) in case WP(C) No. 296/2024 titled Jamsheed Ahmad Khan VS UT of J&K and others pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and before any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 06.08.2024

No:- LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary), Jal Shakti Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned.
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

J. M. Khan
06.08.2024

(Jawad Murtaza Khan)

Assistant Legal Remembrancer